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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 1933/92

Decided on : 10.8.1992

D. S. Negi

... Applicant

-Versus-

Union of India & Ors.

... Respondents

CORAM : THE HON'BLE MR. T. S. OBEROI, MEMBER (J)
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri Rajeev Sharma, Counsel for Applicant

ORDER (ORAL)

Learned counsel for the applicant submits that as this representation is yet to be disposed of, he may be permitted to withdraw the D.A. with the liberty to file a fresh D.A. at the appropriate time. The D.A. is accordingly rejected as withdrawn. Needless to state that the applicant can work out his rights in accordance with law and ^{again} approach the Tribunal in accordance with law, if so advised.

(P. C. Jain)
Member (A)

Deea
(T. S. Oberoi)
Member (J)